

ORISSA ACT 8 OF 2009

***THE INDIAN STAMP (ORISSA AMENDMENT) ACT, 2008**

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AN ACT FURTHER TO AMEND THE INDIAN STAMP ACT, 1899
IN ITS APPLICATION TO THE STATE OF ORISSA.

BE it enacted by the Legislature of the State of Orissa in
the Fifty-ninth Year of the Republic of India as follows :—

Short title,
extent and
commence-
ment:

1. (1) This Act may be called the Indian Stamp (Orissa Amendment) Act, 2008.

(2) It shall extend to the whole of the State of Orissa.

(3) It shall come into force on such date as the State Government may, by notification, appoint.

Amendment
of section
47-A.

2. In section 47-A of the Indian Stamp Act, 1899,—

2 of 1899.

(a) for sub-section (1) the following sub-section shall be substituted, namely :—

“(1) Where the registering officer under the Registration Act, 1908, while registering any instrument of conveyance, exchange, gift, partition or settlement has reasons to believe that the market value of the property which is the subject matter of such instrument has not been rightly set forth in the instrument or is less than the minimum value determined in accordance with the rules made under this Act, he shall, before registering such instrument, refer the matter to the Collector, with an intimation in writing to the person concerned, for determination of the market value of such property and the proper duty payable thereon.”; and

(b) in sub-section (2-a) for the words “truly set forth in the instrument”, the words “rightly set forth in the instrument or is less than the minimum value determined in accordance with the rules made under this Act” shall be substituted.

* For the Bill, See *Orissa Gazette* Extraordinary dated the 21st August, 2008 (No. 1584), [1 Legis-12/08]